

ITEM NO.22

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3516/2019

[Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court of Judicature at Allahabad]

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 294928/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 212312/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 80632/2018 - EXEMPTION FROM FILING O.T., IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES AND IA No. 169036/2024 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 04-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

List this matter on 15.04.2025.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)